

(2021) 01 JH CK 0019
In the Jharkhand High Court
Case No : Writ Petition(C) No. 2312 of 2020

M/s. Maa Bhagwati Construction	Vs	APPELLANT
State of Jharkhand And Ors		RESPONDENT

Date of Decision : 04-01-2021

Acts Referred:

Citation : (2021) 01 JH CK 0019

Hon'ble Judges : Rajesh Shankar, J

Bench : Single Bench

Advocate : Samir Kr. Lall, Sanjay Sah, Dr. Ashok Kumar Singh

Final Decision : Disposed Of

Judgement

The present writ petition is taken up today through Video conferencing.

The present writ petition has been filed for issuance of direction upon the Zonal Manager, National Projects Construction Corporation Ltd., Ranchi-

respondent no.7 to forthwith release/refund the amount charged from the petitioner without any plausible explanation and providing any opportunity of

hearing to the petitionersâ?? representative in relation to the work of construction and maintenance of road under Pradhan Mantri Gram Sadak

Yojana Group No. Gum-1(C) from Okwa to Bataloya (length:4.00 K.M.) and Pakartoli to Jamtoli, (length:3.700 K.M.), Block-Basia, District-Gumla

both under package no.JH-1068, despite acknowledgment of the fact by the respondents that extension of time for completion of the work in question

would be granted without any such liquidated damage.

Having heard learned counsel for the petitioner and the respondent nos.1 and 2 as well as respondent no.3 and keeping in view that the petitioner

representations dated 20th June, 2019 and 17th October, 2019 are said to be

pending for consideration, without entering into the merit of the case, the petitioner is at liberty to prefer a fresh representation on the present issue before the respondent no.7. On receipt of the said representation, the respondent no.7 after providing due opportunity of hearing to the representative of the petitioner, shall take an appropriate informed decision within a reasonable period.

The writ petition is disposed of with aforesaid liberty and direction.